

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 262 of 2015**

Dated: 19<sup>th</sup> February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Chhattisgarh State Power Distribution Company Ltd. ....Appellant(s)  
Versus**

**Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mrs. Swapna Seshadri for R.1  
Mr. Raunak Jain for R.2

**ORDER**

As per the request of the learned counsel for the parties, since as many as 12 appeals are pending in Court-I of this Appellate Tribunal, involving the same issue, where 08<sup>th</sup> April, 2016 has been fixed for next hearing, the propriety demands that these appeals, being Appeal No.248 of 2004 & Batch, involving the same issues, should be heard by the same Bench so as to avoid any conflict of judgment or decision on the issue(s). These are sent back to Court-I with direction to Registrar to put up these matters before Court-I for passing necessary orders. In the meantime, parties are directed to complete their pleadings.

Post this matter also for **08<sup>th</sup> April, 2016.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

sh/vg